

locus standi of the Planning Commission—whether it still remains the Economic Committee of the Cabinet or it is an advisory committee to the Planning Ministry?

SHRI C. SUBRAMANIAM . It is a national Commission. It is not only an Economic Committee of the Cabinet but it is a commission intended for the whole country, including the State Governments. That status will be retained. There is no question of down-grading the Planning Commission as far as this is concerned

Abolition of Privy Purses

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*62. **SHRI S. C. SAMANTA** .
SHRI K. M. MADHUKAR
SHRI S. M. BANERJEE .

Will the Minister of HOME AFFAIRS (GRIH MANTRI) be pleased to state—

(a) the steps being taken to abolish the Privy Purses ;

(b) whether any formula has been evolved for compensation and , if so, the details thereof ; and

(c) the time by which this is likely to be accomplished ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (GRIH MANTRALAYA MEN RAJYA MANTRI) (SHRI K. C. PANT) . (a) to (c). The intention of Government to abolish by appropriate constitutional measures the privy purses and privileges of the Rulers of former Indian States has been announced in the President's address to Parliament on 23rd March, 1971. Government will soon be ready with their proposals in this regard.

SHRI S. C. SAMANTA : Is it not a fact that recently in the newspapers it was mentioned that some compromise formula about compensation is being discussed by the princes themselves ? May I know whether any information has reached the Government either from the princes or from any other source ?

SHRI K. C. PANT : We have seen some press reports of some statements made by some princes, which talked in a general way about their desire to have talks with the Government. We have not heard anything about any concrete compromise formula.

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (PRADHAN MANTRI, PARAMANU URJA MANTRI, GRIH MANTRI TATHA SOOCHNA AUR PRASARAN MANTRI) (SHRIMATI INDIRA GANDHI) : Copies of the statements have been sent to us.

श्री कसल मिश्र मधुकर : चुनावों के समय कांग्रेस दल की ओर से यह प्रचार किया गया, और सरकार की ओर से भी यह ऐलान किया गया कि राजाओं के प्रिवी पर्सिज को समाप्त कर दिया जायेगा। लेकिन मन्त्री महोदय ने जो बयान दिया है और अखबारों में इस सम्बन्ध में जो समाचार छपे हैं, उनसे ऐसा लग रहा है कि सरकार प्रिंसिज के साथ कोई समझौता करके उन्हें अपने साथ मिलाने का प्रयत्न कर रही है। प्रश्न यह है कि क्या ऐसा करना समाजवाद के अनुसार होगा। मैं यह जानना चाहता हू कि क्या सरकार कोई ऐसा बिल लाने जा रही है, जिसमें बिना कम्पेन्सेशन दिये हुए प्रिवी पर्सिज को समाप्त कर दिया जाये। मन्त्री महोदय कंटेगारिकल जवाब दे कि सरकार वह बिल कब ला रही है।

श्री कृष्ण चन्द पन्त : जो भी प्रस्ताव सरकार को लाने होंगे, वे इसी सदन के सामने आयेंगे। अभी वे तैयार हो रहे हैं। इस समय उनके बारे में कुछ नहीं कहा जा सकता है।

SHRI S. M. BANERJEE : From the answer of the hon. Minister it appears that government have not made up their mind finally as to when they would bring the legislation. After the Supreme Court judgment it was stated by the hon. Prime Minister both inside and outside the House that they would like to amend the Constitution so that if the privy purses are abolished the princes may not be able to go to the Supreme Court and the Supreme Court may not sit in judgment on Parliament. I would like to know when the Bill is likely to be brought here and what steps have been taken to amend the Constitution and to see that such legislations are not undone by the Supreme Court.

SHRI K. C. PANT : My hon. friend has spelt out some of the complication that have arisen as a result of the Supreme Court judgment. Naturally, all these points have to be considered in detail before framing appropriate proposal for legislative measure. We are trying our best to bring these measures forward as early as possible and we are working towards bringing them, if possible, even in this session.

SHRI S. M. BANERJEE : My question was what steps have been taken to amend the Constitution and when the Constitution is likely to be amended.

MR. SPEAKER : That is what he has stated.

SHRI S. M. BANERJEE : My question was very specific. Since the Constitution stands in the way, a solemn assurance was given that the Constitution and the Supreme Court will not be allowed to stand in the way.

SHRI K. C. PANT : When we are discussing a question it will not be right to say much. Of course, if the Constitution has to be amended, and it seems it will have to be, then we shall bring forward a Constitution Amendment Bill.

SHRI BHAGWAT JHA AZAD : Since the mandate has been given by the people against compensation, if I understood the Minister correctly, government is not thinking in terms of any compensation whatsoever and the Bill will be brought forward very quickly in the House.

SHRI K. C. PANT : Actually, the question of compensation never arose earlier, because we were only talking in terms of transitional payments. As I said earlier, the whole matter is under consideration and at this stage I would not like to say much about it.

श्री सतपाल कपूर : मिनिस्टर साहब ने अभी बताया है कि गवर्नमेंट इस बारे में सोच-विचार कर रही है। मैं यह जानना चाहता हूँ कि क्या गवर्नमेंट मुद्रावर्षा देने के बारे में फैसला कर चुकी है या नहीं। सवाल सिर्फ यह है कि क्या कम्पेन्सेशन दिया जायेगा या नहीं। क्या कम्पेन्सेशन देना चाहिए, वह फासूला तो बाद

में आयेगा। हम गवर्नमेंट से सिर्फ यह यकीन चाहते हैं कि गवर्नमेंट कम्पेन्सेशन नहीं देगी, क्योंकि इस चुनाव में लोगों ने यह फैसला कर दिया है कि प्रिंसिप को कम्पेन्सेशन न दिया जाये।

श्री कृष्ण चन्द्र पन्त : अध्यक्ष महोदय, यह पेचीदा सवाल है। कम्पेन्सेशन प्रापर्टी का होता है, पहले हमने यह विचार किया था और इसी आधार पर विधेयक बनाया था कि वह प्रापर्टी नहीं है। इसी लिए उसमें एक्स-प्रेशिया पेमेंट की बात थी। यह बड़ा पेचीदा कानूनी सवाल है और गवर्नमेंट इस पर गौर कर रही है।

SHRI INDRAJIT GUPTA : A few days ago the press had carried a statement by Shri Fatehsinhrao Gaekwad in which he had suggested that, instead of proceeding with legal or constitutional measures, the Government would be well advised to enter again into negotiations with the princes or former rulers most of whom, according to him, are now willing to have this matter amicably settled through mutual discussions. I would like to know from the Government whether they are prepared to give an assurance to this House that they will not under any circumstances again hold up the constitutional or legal necessary measures from being taken in the name of having discussions with the princes, as was done once before, and that they will proceed with the necessary measures to put this thing on a proper constitutional footing and not be derailed again into talks with ex-rulers for an indefinite time.

SHRI K. C. PANT : It is our attempt, in spite of pressures from various sides of the House, never to be derailed.

श्री राम सहाय पांडे : रूलर्स शाही वीलियों के सम्बन्ध में कम्पेन्सेशन नहीं चाहते। वे तो चाहते हैं कि उन्हें पूरे प्रिवी पर्स दिये जाते रहें। इस विषय पर जनता ने इस चुनाव में अपना वोट दे दिया है। इससे रूलर्स में भी बड़ा हृदय-परिवर्तन हो चुका है और वे समाजवादी बन चुके हैं। जब वे पैसा नहीं चाहते हैं, तो

सरकार उन्हें क्यों देना चाहती है? आखिर गायकवाड़ जैसे व्यक्तियों को पैसे की क्या जरूरत है? उन्होंने कहा है कि हमें पैसे की जरूरत नहीं है।

Why do you insist on offering them money or compensation?

श्री कृष्ण चन्द्र पन्त : हमारी तरफ से इनसिस्टेंस की कोई बात नहीं की गई है।

MR. SPEAKER : Next question. Shri Jagannathrao Joshi. Absent.

SHRI S. M. BANERJEE : Sir, I want guidance from you. Is the arrest of a Naxalite a Central matter? Every time some people are arrested somewhere, may be Naxalites, a question is admitted. I want to know how it becomes a Central matter.

MR. SPEAKER : Your argument seems to be correct; I will study it. Shri P. K. Deo., Absent. Shri Bishwanath Jhunjhunwala.

Setting up of Yojana Ayog by Tamilnadu Government

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*65. SHRI BISHWANATH JHUNJHUNWALA :

SHRI S. RADHAKRISHNAN :

Will the Minister of PLANNING (YOJANA MANTRI) be pleased to state :

(a) whether the Government of Tamil Nadu have set up a Yojana Ayog of its own ;

(b) whether the functioning of the State Yojana Ayog will in any way overlap the functioning of the Yojana Ayog at the Centre, particularly, in the spheres of industrial development ;

(c) if so, in what way co-ordination between the two Planning bodies is sought to be maintained ; and

(d) whether any other State Government propose to set up such Ayog ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (YOJANA MANTRALAYA MEN RAJYA MANTRI) (SHRI MOHAN DHARIA) : (a) It is understood that the State Government of Tamil Nadu have recently set up a Planning Commission for the State. Full details have

been sought from the State Government and are awaited.

(b) and (c). Do not arise.

(d) According to the information available so far, no such proposal is under the consideration of the Governments in other States.

SHRI BISHWANATH JHUNJHUNWALA : One of the terms of reference of the Tamil Nadu Planning Commission is to see that the ownership and control of material resources of the community are so distributed as to subserve the common good and prevention of concentration of wealth and means of production. The words "ownership and control of material resources" raise a slight doubt. If the reference is to the sphere of industry, some overlapping with the function of the Central Planning Commission is bound to happen since the administration of the Industrial Development and Regulation Act falls within the Central jurisdiction. So, my first question is whether the Central Government have got it clarified from the Government of Tamil Nadu as to that is meant by this expression.

SHRI MOHAN DHARIA : The Government of Tamil Nadu has set up a State Planning Commission as other States are having their Planning Committees and Planning Boards. So far as the duties of the State Planning Boards or Committees are concerned, the Administrative Reforms Commission has recommended what should be their job and, I believe, it will be according to those recommendations of the Administration Reforms Commission that the State Planning Commission will function. I do not think there will be any conflict between the Planning Commission at the State level and the Planning Commission at the national level. Ultimately, it is the National Development Council which co-ordinates overall planning in the country.

SHRI BISHWANATH JHUNJHUNWALA : Since there is already a clamour for sharing more financial powers with the State Governments, may I know whether the Government of India has examined if the formation of a Planning Commission by a State Government as distinct from the Planning Boards will qualify for any change in the pattern of sharing of financial powers between the Central and State Planning Commissions ?